

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ROC.No. 12 /Reg.Judl./2023

Date: 29.09.2023

CIRCULAR

As per the directions of the Hon'ble the Chief Justice, the Hon'ble Computer Committee and in view of the letter dated 29.09.2023 of Registrar (IT-cum-CPC), High Court for the State of Telangana, it is to inform that e-Filing 3.0 portal (<http://filing.ecourts.gov.in/pdedev>) is made live for filing of cases/petitions by Government Pleaders and Standing Counsel in all types of matters and also for filing of Income Tax cases by all the Advocates, Standing Counsel and parties-in-person on pilot basis from 3rd October, 2023 to 31st December, 2023.

In view of the same, in continuation of instructions issued vide circular dated 30.12.2021 in ROC.No.24/Judl.2021, the following circular instructions are issued for smooth implementation of e-Filing 3.0 portal.

1. The new Advocates being registered in the High Court and the Advocates who are filing the cases in the High Court are requested to update/submit the Telangana Bar Council Enrollment Number, Gender, Date of Birth, Mobile number, e-mail id, in the High Court for the State of Telangana Case Information System (CIS) software.
2. All the Advocates of this High Court for the State of Telangana shall use the Bar Council Enrolment Number on case bundle along with the Advocate Computer Code issued by the High Court mandatorily.

3. E-Filing 3.0 portal (<https://filing.ecourts.gov.in/pdedev>) has made operational on pilot basis from 3rd October, 2023 to 31st December, 2023 and e-filing is mandatory for filing of cases/petitions by Government pleaders and Standing Counsel in all types of matters and also for filing of Income Tax cases by all the Advocates, Standing Counsel and parties-in-person.
4. Since, the e-Filing is restricted to Filing of Cases/Petitions by the Government in all types of matters and also for filing of cases related to Income Tax matters, on experimental basis, the scanning of the cases in this regard is to be done at free of cost in the newly established eSewa Kendra of the High Court for the State of Telangana for the learned Advocates and Standing Counsel and in case of Parties-in-Person relating to Income Tax matters to file their cases in the e-Filing 3.0 portal, subject to permission by the concerned Party-in-Person Committee till further orders.
5. The Government Pleaders and Standing Counsel in all the matters and Advocate(s) and Parties-in-person relating to Income Tax cases who are filing the cases online have to give an undertaking that they will submit the case records physically if directed by the Court or as per the e-Filing rules.
6. Further the Government Pleaders and the Standing Counsel shall inform the Registry of the High Court as and when there is a change in the Government Pleader/Standing Counsel for mapping their names with the period of their incumbency with the Advocate Computer Code, since no separate codes can be given for their successors.

The Advocates and parties-in-person relating to Income Tax cases shall contact the Nodal Officer i.e., Deputy Registrar of New Filing Section if any necessity arises as to filing etc.,


Registrar (Judicial-1)

To:

- 1) The Advocate General, State of Telangana.
- 2) The Deputy Solicitor General.
- 3) The Additional Solicitor General.
- 4) All the Government Pleaders.
- 5) The Standing Counsel.

Copy to

- 1) The Registrar General, High Court for the State of Telangana (for information)
- 2) The Registrar (IT-cum-CPC) High Court for the State of Telangana (for placing the circular in the website)
- 3) The Nodal Officer/Deputy Registrar, New Filing Section.

HIGH COURT FOR THE STATE OF TELANGANA

ROC.No. 24 /Judl./2021

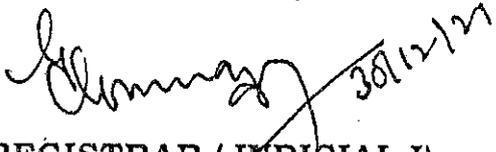
Dt. 30.12.2021

CIRCULAR

As per the directions of the Hon'ble Chairman, e-Committee, Supreme Court of India and as per the directions of the Hon'ble the Chief Justice and the Hon'ble Computer Committee, Filing of Cases/Petitions by Government in all types of matters from 1st January, 2022 through "e-filing" is made mandatory.

Therefore, learned Advocate General, the Government Pleaders, Assistant Solicitor General and Additional Solicitor General of the State of Telangana are requested to file cases in the High Court through e-Filing 1.0 portal (<https://efiling.ecourts.gov.in/ts>), by strictly following the e-Filing Rules, and to contact the Nodal Officer-Mr C.V.Mallikarjuna Varma (9849075960) if any necessity arises as to filing etc.,

Yours faithfully


REGISTRAR (JUDICIAL-I)

To

- 1) The Advocate General, State of Telangana
- 2) All the Government Pleaders
- 3) The Assistant Solicitor General
- 4) The Additional Solicitor General

Copy to

- 1) The Registrar General, High Court for the State of Telangana.(for information).
- 2) The Registrar (IT-cum-CPC), High Court for the State of Telangana (for placing the circular in the website)
- 3) The Nodal Officer Deputy Registrar, New Filing Section